

ITEM NO.4

COURT NO.11

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34257-34263/2015

(Arising out of impugned final judgment and order dated 12-01-2015 in RFA No. 8953/2014 12-01-2015 in RFA No. 8954/2014 12-01-2015 in RFA No. 8955/2014 12-01-2015 in RFA No. 8956/2014 12-01-2015 in RFA No. 8957/2014 12-01-2015 in RFA No. 8958/2014 12-01-2015 in RFA No. 8959/2014 passed by the High Court Of Punjab & Haryana At Chandigarh)

AMIT KUMAR AND ANR ETC

Petitioner(s)

VERSUS

STATE OF HARYANA AND ANR ETC

Respondent(s)

IA No. 100810/2019 - EXEMPTION FROM FILING O.T.
IA No. 100809/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES
IA No. 8/2015 - PERMISSION TO FILE ANNEXURES)

WITH

SLP(C) No. 778/2016 (IV-B)

SLP(C) No. 17469/2016 (IV-B)

(IA No. 3/2016 - APPLICATION FOR SUBSTITUTION)

(IA No. 4/2016 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

IA No. 2/2016 - PERMISSION TO FILE ANNEXURES

IA No. 5/2016 - SETTING ASIDE AN ABATEMENT)

Date : 03-03-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Ankit Swarup, Adv.
Ms. Vidisha Swarup, Adv.
Mr. Mukul Kumar, AOR

For Respondent(s) Mr. Alok Sangwan, AAG
Mr. Deepak Thukral, Adv.
Mr. Sumit Kumar Sharma, Adv.
Mr. Anurag Kulharia, Adv.
Mr. Sandeep, Adv.
Dr. Monika Gusain, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application(s) for setting aside abatement is/are allowed.

Delay in filing the application(s) for substitution is condoned and the application(s) for substitution is/are allowed.

In view of the order passed by this Court in Civil Appeal Nos. 586-591 of 2017 [Ram Avtar Etc. Vs. The State of Haryana & Ors.] on 20.09.2017, the instant Special Leave Petitions are dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU BALA GAMBHIR)
COURT MASTER